

**GOVERNMENT OF INDIA
MINISTRY OF LABOUR AND EMPLOYMENT**

LOK SABHA

**STARRED QUESTION NO. 411
TO BE ANSWERED ON 22.07.2019**

FACILITIES TO CEMENT WORKERS

†*411. MS. DIYA KUMARI:

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) the criteria/norms set by the Government pertaining to salary and facilities for the employees of cement companies;**
- (b) whether the Government is aware of the problem relating to exploitation of the employees by the cement factories;**
- (c) if so, the details thereof, Statewise;**
- (d) the details of the contractual workers and employees working on regular basis in the cement factories located in the State of Rajasthan; and**
- (e) whether the Government is aware of the disparities in wages and health facilities of the workers engaged in Ajmer and Pali districts, if so, the details thereof and the efforts being made by the Government in this regard?**

ANSWER

**MINISTER OF STATE (IC) FOR LABOUR AND EMPLOYMENT
(SHRI SANTOSH KUMAR GANGWAR)**

(a) to (e): A statement is laid on the Table of the House.

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STATEMENT RERERRED TO IN REPLY TO PARTS (a) to (e) OF LOK SABHA STARRED QUESTION NO. *411 FOR 22.07.2019 BY MS. DIYA KUMARI REGARDING FACILITIES TO CEMENT WORKERS

(a) to (c): The wages and allowances of the employees of cement companies are determined as per the Memorandum of Settlement dated 20.02.2019 signed between the Management of Cement Manufacturing Association and Cement Workmen represented by INCWF (INTUC), ABCMS (BMS), AICWF(AITUC), AICEF(HMS), NCC of CEMENT UNIONS (ICITU), CWPUF (LPF) in the presence of Conciliation Officer and the Chief Labour Commissioner (Central). In order to ensure that the employees, including that of cement factories, avail benefits as available under the various labour laws, the Central Industrial Relations Machinery (CIRM) under the Chief Labour Commissioner (Central){CLC(C)} conducts regular inspections in the Central Sphere. The details of the inspections conducted by CIRM in the establishments, including that of cement companies, under the Contract Labour (Regulation & Abolition) Act, 1970, during the last three years and in 2019-20 is furnished below:-

S.No	Particulars	2016-17	2017-18	2018-19	2019-20 (Upto June,2019)
1	No. of Inspections Conducted	8843	8490	8577	1474
2	No. of Irregularities detected	89296	97779	87928	16843
3	No. Irregularities Rectified	68808	68716	45121	11558
4	No. of Prosecutions Launched	3168	3538	3227	778
5	No. of Convictions	2266	2583	1372	177

(d): The number of regular and contract workers in the State of Rajasthan are as under:-

Contract Workers	:	27487
Employees working on regular basis	:	9724

(e): The regular workers of the Cement Companies in Ajmer and Pali districts are being paid wages as per the Tripartite Memorandum of Settlement and the other workers are being paid minimum wages fixed by the State Government. The workers of the cement companies covered under the provision of Employees' State Insurance Act, 1948, avail medical & cash benefits.